

ment Business during the week commencing 13th July, 1992, will exist of:

1. Consideration and passing of:

(a) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992.

(b) The Indo-Tibetan Border Police Force Bill, 1992.

2. Discussion on the Resolution seeking disapproval of the Foreign Trade (Development and Regulation) Ordinance, 1992 and consideration and passing of the Foreign Trade (Development and Regulation) Bill, 1992, as passed by Lok Sabha.

3. Consideration and passing of:

(a) The Jammu & Kashmir State Legislature (Delegation of Powers) Bill, 1992, as passed by Lok Sabha.

(b) The Rehabilitation Council of India Bill, 1992.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at twenty minutes past one of the clock.

[The House reassembled after lunch at thirty four minutes past two of the clock. The Vice-Chairman (Shri Jagesh Desai) in the Chair]

RE. DEMAND FOR STATEMENT BY MINISTER ON AYODHYA ISSUE

श्री मोहम्मद अफजल उर्फ मौम अफजल (उत्तर प्रदेश) : वाईस चेयरमैन साहब, सुबह हाउस इस बात पर ऐडजर्न किया गया था कि ...

شری محمد افضل عرف م۔ افضل : وائس چیرمین صاحب۔ صبح ہاؤس اس بات پر ایڈجورن کیا گیا تھا کہ ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please listen to me. (Interruptions). I will allow you. This time is for the Private Members' Legislative Business. I think we should see that the time of the Private Members' Business is not reduced at all.

श्री मोहम्मद अदजल उर्फ मौम अफजल : अयोध्या का मसला बहुत अहम है (व्यवधान) हम आपकी बात को राईट समझते हैं लेकिन अगर मुल्क के अन्दर आग लग जाय वह बात इससे ज्यादा अहम नहीं हो सकती ?

شری محمد افضل عرف م۔ افضل : ایودھیا کا مسئلہ بہت اہم ہے۔۔۔ "مداخلت" ... ہم آپ کی بات کو رائٹ سمجھتے ہیں۔ لیکن اگر ملک کے اندر آگ لگ جائے وہ بات اس سے زیادہ اہم نہیں ہو سکتی۔

SHRI YASHWANT SINHA (Bihar): Mr. Vice-Chairman, the Minister of State for Home Affairs is present in the House. If the Minister assures us that he will come back with a statement in the House, as he promised yesterday, sharp at 5 o'clock then we will sit down and carry on with the Private Members' Legislative Business.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY

OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I would have been very happy if I was ready with any statement. As you know, the Home Minister had contacted the Chief Minister of UP. The Home Minister again wanted to talk to him and wanted him to come over here and discuss the matter to know exactly what is the intention, what is happening, etc. But unfortunately, so far, there is no trace of the Chief Minister. We are still expecting the Chief Minister to... (Interruptions)...

SHRI PRAMOD MAHAJAN (Maharashtra): Sir, what is this... (Interruptions)...

MURLI MANOHAR JOSHI: What does he mean... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Let us first listen to him... (Interruptions)...

SHRI M. M. JACOB: If Pramodji has any objection to the word I used and takes offence, that was not my intention. What I meant to say is that we tried to contact the Chief Minister... (Interruptions)...

SHRI PRAMOD MAHAJAN: Say that you tried to contact him. What kind of administration is it if the Centre is not able to trace a Chief Minister... (Interruptions)...

SHRI M. M. JACOB: We requested him to come here to Delhi but so far he has not come. Without consulting him and discussing with him it will not be possible for me to come before the House and reply to the points raised by you. At the same time we are also making our own efforts to find out the state affairs. The Cabinet Committee on political Affairs had a meeting and they are still consulting. We met the Opposition leaders this morning. The process is going on. We have not

abandoned the idea. I do not know whether I will be able to come back at 5 with a statement.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Whatever information you may have got by 5 o'clock, with that itself you can make a statement. Whatever information you may have... (Interruptions)...

SHRI YASHWANT SINHA: That should be a directive from the Chair to the Home Minister... (Interruptions)...

श्री महमद अफजल उर्फ मीम
अफजल : मैंने परसों भी यह बात उठाई
थी । आप रोज स्टेटमेंट देते हैं, नतीजा
कुछ नहीं निकलता है ; हमें एक्शन
चाहिये । सेंट्रल गवर्नमेंट के हाथ क्या
बंधे हुये हैं । पूरे प्रश्न में सेक्यूलरिज्म
का मजाक उड़ाया जा रहा है ...
(व्यवधान)

شری محمد افضل عرف م۔ افضل : میں نے پر سوں
بھی یہ بات اٹھائی تھی۔ آپ روز اسٹیٹمنٹ
دیتے ہیں۔ نتیجہ کچھ نہیں نکلتا ہے۔ ہمیں
ایکشن جیسا سے سنٹرل جو گورنمنٹ کے ہاتھ
کیا بند ہے ہوئے ہیں۔ پورے دیش میں
سیکولرازم کا مذاق اڑایا جا رہا ہے ...
”مداخلت“

श्री सुन्दर सिंह भंडारी (राजस्थान):
आपकी डाइरेक्शन के बाद तो यह बात
नहीं उठनी चाहिये (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I would request the Members that as today is Friday and it is only on Friday that the Private Members get time, so please let us

+ [] Transliteration in Arabic Script.

see that their right is not infringed. In case this time is used for this purpose I will extend their time and that I am assuring the Members. Whatever time is spent for this purpose, that much time will be given to the Private Member's business and I am very strict about this... (*Interruptions*)...

SHRI SATYA PRAKASH MALA-
VIYA (Uttar Pradesh): What is the reaction of the Home Minister?... (*Interruptions*)...

SHRI M. M. JACOB: I will come back with a statement.

SHRI MOHAMMED AFZAL alias MEEM AFZAL: What statement? We have been listening to such statements ... (*Interruptions*)... He should come back with some action. ... (*Interruptions*)... There should be some action plan... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): After the statement you may ask any question... (*Interruptions*)... Bills for introduction. Shri Ramdas Agarwal.

THE PAYMENT OF ALLOWANCE TO UNEMPLOYED PERSONS BILL, 1992

SHRI RAMDAS AGARWAL (Rajasthan): Sir, I beg to move for leave to introduce a Bill to provide for payment of allowance to the unemployed persons and for matters connected therewith.

The question was put and the motion was adopted.

SHRI RAMDAS AGARWAL: Sir, I introduce the Bill.

THE CONSTITUTION (AMEND- MENT) BILL, 1992 (TO AMEND ARTICLE 214)

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

THE COMPULSORY REGISTRA- TION OF MARRIAGES BILL, 1992

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the compulsory registration of all the marriages solemnised in the country and for matters connected therewith:

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

THE YOUTH (DEVELOPMENT AND WELFARE) BILL, 1992

SHRI SURESH PACHOURI: (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the proper educational, sports and other facilities and employment opportunities for the youth in the country and for their general welfare and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.